

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
S. A. No. 140 of 1998(R)

.....

Bisram Oraon & Others	Appellants
Versus		
Kura Tirkey & Others	Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....

For the Appellants	:	Mr. Ayush Aditya, Advocate
For the Respondents	:	
.....		

06/29.06.2020

Learned counsel for the appellants has submitted that for the substitution of legal heirs of respondent no.5, Sundar Oraon, the legal heirs of the deceased/respondent have been noticed in I.A. No.3684 of 2016 under Order XXII Rule, 4 & 9 CPC, but as per the Service Report, it has been stated that Respondent No. 5A namely Asha Oraon has died three years ago, as such, an adjournment may be granted so as to file an application with current status and present address.

Learned counsel for the appellants has submitted that the instant appeal has been admitted on 02.03.2000, as such, four weeks' time may be granted to take legal steps.

Prayer is allowed.

Put up this case after four weeks.

(Kailash Prasad Deo, J.)

Sunil-Jay/